

NOTES OF THE REGISTRY

O.A. NO 2 DATED 28.10.04

Copies of order /
 Copies of OA sent
 to all respds. and
 Copies of said order
 prepared for counsel
 for both sides.

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 28/10/04
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ORDERS OF THE TRIBUNAL

2
 OA 882/04

Learned Counsel appearing for the Railways. Having heard the counsel for both sides, prayer for prosecuting this case jointly is hereby allowed and O.A. No. 810/04 is accordingly disposed of.

Member (JUDICIAL)
 28/10/04

2. ORDER DATED 28.10.2004.

Seeking an employment assistant, the Applicants represented to the Railways. The husband of Applicant No.1/father of Applicant No.2 found missing (while still in service of the Railways) and, in the said premises, they remained under great distress condition; for which they sought for an employment assistance to overcome families' distress conditions. There was a prayer to the Respondents to provide an employment in favour of the Applicant No.2. No heed having been paid to the said grievances of the Applicants, they have approached this Tribunal in the present O.A. u/s.19 of the Administrative Tribunals Act, 1985. Since the grievances of the Applicant are to be redressed by the Respondents, this O.A. is disposed of, at this admission stage, after hearing the learned Counsel for the Applicant Mr. Dilip Ku.

3
NOTES OF THE REGISTRY

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Mohanty and Shri P.C. Panda, learned Standing Counsel for the Railways/Respondents; on whom a copy of this O.A. has already been served; with direction to the Respondents to look to the grievances of the Applicant and pass necessary consequential orders within a period of 120 days from the date of receipt of a copy of this order.

Send copies of this order, alongwith copies of the O.A. to the Respondents and free copies of this order be given to learned counsel for bothsides.

Chanty
28/10/54
Member (Judicial)